



2026:AHC:30980

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 5432 of 2026

Smt. Sheela Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravindra Kumar Yadav, Sandeep Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2- Tehsildar (Judicial), Tehsil-Nizamabad, District Azamgarh to decide restoration application dated 02.04.2025 filed by respondent no.4 in Case No.4163 of 2022, Computerized Case No.T202215060204163 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the

matter.

5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

February 11, 2026

Pramod Tripathi

(Prakash Padia,J.)